

Cr.P.C. by the trial court has been quashed by a co-ordinate Bench of this Court. Hence, learned counsel for the petitioner submits that the petitioner be given the privileges of anticipatory bail

Learned A.P.P appearing for the State vehemently opposes the prayer for anticipatory bail of the petitioner and submits that since by misrepresentation, the petitioner has already been released on bail by the trial court and subsequently his bail was cancelled and Non bailable warrant of arrest was issued against him hence, the second prayer for anticipatory bail of the petitioner after his appearance in the trial court and upon availing the privileges of bail for a considerable period of time is not maintainable.

Considering the serious nature of allegation against the petitioner and his conduct of misleading the court by suppressing material facts and also the fact that the petitioner has appeared before the trial court and availed the benefit of bail for a considerable period of time, this Court is of the considered view that it is not a fit case where the privileges of anticipatory bail be given to the petitioner. Accordingly, the prayer for anticipatory bail of the above named petitioner is rejected.

(Anil Kumar Choudhary, J.)